

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

104. IA/3454/2024 C.P. (IB)/661(MB)2021

**IN THE MATTER OF**

Superways Enterprises Private Limited

... Petitioner

Vs

M/s. Zenil Traders Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

**IA/3454/2024**- The prayer in the present IA is for placing on record the Assets Memorandum Report. The Report is taken on record. Accordingly, the IA is allowed and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/